

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020 and 26/DHC/2020 dtd. 30.07.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO DSP Pramod Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra and Deepal Goel, Ld. Counsel(s) for (A-1) along with EVS Rao (A-1), Mr. Vaibhav Luthra, Ld. Counsel for (A-2), (A-4) and (A-10) along with Sh. K. Tumbha Natham, AR for (A-2) & (A-10), Sh. Harsh Bora, Ld. Counsel for A-3 along with Sh. S. Shankra Ram, AR for (A-3), Sh. Gautam Khajanchi and Sh. Vaibhav Dubey, Ld. Counsel(s) for (A-5) along with Sh. Anurag Bansal, AR for (A-5), Sh. Debo Priyo Mouluk, Ld. Counsel for (A-6) along with Sh. Mukesh Malasi, AR for (A-6), Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7), Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM and Sh. Ranjit Singh, Ld. Counsel for (A-9).*

14.08.2020 (At 11:30 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO DSP Pramod Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra and Deepal Goel, Ld. Counsel(s) for (A-1) along with EVS Rao (A-1).

Mr. Vaibhav Luthra, Ld. Counsel for (A-2), (A-4) and (A-10) along with Sh. K. Tumbha Natham, AR for (A-2) and (A-10)

Sh. Harsh Bora, Ld. Counsel for A-3 along with Sh. S.

Shankra Ram, AR for (A-3).

Sh. Gautam Khajanchi and Sh. Vaibhav Dubey, Ld. Counsel(s) for (A-5) along with Sh. Anurag Bansal, AR for (A-5).

Sh. Debo Priyo Moulik, Ld. Counsel for (A-6) along with Sh. Mukesh Malasi, AR for (A-6).

Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7).

Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM.

Sh. Ranjit Singh, Ld. Counsel for (A-9).

The matter was proceeding at the stage of further proceedings / arguments on the point of charge(s).

Ld. Counsel for (A-2) submits that he has received the complete set of documents.

It is stated by the IO that he has also supplied the documents to (A-6), as per last order, however, it is submitted by Ld. Counsel for (A-6) that there is still deficiency of around 50-60 unrelieved documents.

In these circumstances, Ld. Counsel for (A-6) is requested to send the list of deficient documents on the E-mail of the IO and the IO is directed to supply the said deficient documents to (A-6) so provided via e-mail or in electronic form before the next date of hearing.

On the request of Senior Advocate Sh. Mohit Mathur and other Ld. Defence Counsel(s) that since the record in this case is very voluminous, therefore, they need sufficient time to prepare



for the arguments on the point of charge(s), for which a longer date may be given. Not opposed. Considering the nature of the case and number of the accused persons, the request is allowed in the interest of justice.

Now to come up for further proceedings / arguments on the point of charge(s) on **08.10.2020**. IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sarjeev Aggarwal)  
Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/14.08.2020